

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI, THE 11th January, 1973.

N O T I F I C A T I O N
I N C O M E T A X

No. 261 (F.No.404/2/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri L.N. Verma who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from 22nd January, 1973.

Sd/-

(M.N. Nambiar)


Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No.261 (F.No.404/2/73-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director IRS(DT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Chief Secretary, Government of Bihar, Patna.
7. The Accountant General, Bihar, Ranchi.
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. All Sections/Officers in Board's office.
10. Bulletin Section (3 copies).
11. Guard file.


(M.N. Nambiar)

Under Secretary to the Government of India.